

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri R.Krishnamoorthy, Member
4. Shri S.Jayaraman, Member

Adjudication Case No. 4/2009

In the matter of

Non-compliance with the directions of Northern Regional Load Despatch Centre (NRLDC).

And in the matter of

1. State Load Despatch Centre, Rajasthan, Jaipur
 2. Shri M.K. Jain, Superintending Engineer,
State Load Despatch Centre, Rajasthan, Jaipur
- ...Respondents**

ORDER

Para 5.4.2 (b) of the Indian Electricity (the Grid Code) provides as –

“Further, in case of certain contingencies and/or threat to system security, the RLDC may direct an SLDC to decrease its drawal by a certain quantum. Such directions shall immediately be acted upon.”

2. Northern Regional Load Despatch Centre (NRLDC), under its letter No. NRLDC/Grid Security/Petition/1655 addressed to the State utilities in Northern Region dated 1.12.2008 has furnished the instances of its directions to the first respondent issued under para 5.4.2 (b) of the Indian Electricity Grid Code (the Grid Code) read with sub-section (2) of Section 29 of the Electricity Act, 2003 (the Act). The details of the specific directions issued to restrict over-drawal during the month of October 2008, in the interest of grid security when frequency was below 49.0 Hz. are given hereunder along with

necessary information regarding the grid frequency and the quantum of over-drawal at the relevant time:

| S. No. | Reference No. | Date | Time | Quantum of over-drawal (MW) | Frequency in Hz. |
|---------------|-----------------------|-------------|-------------|------------------------------------|-------------------------|
| 1. | NRLDC/OD/Message-B/99 | 3.10.2008 | 1006 hrs | 135 | 48.85 |
| 2 | NRLDC/OD/Message-C/21 | 3.10.2008 | 1240 hrs. | 135 | 48.78 |

3. NRLDC has reported that the first respondent did not take any action on its directions to curtail over-drawals from the regional grid.

4. In the circumstances, the first respondent has made itself liable for penalty under sub-section (6) of Section 29 of the Act.

5. The first respondent is hereby directed to show cause latest by 31.1.2009 as to why penalty for non-compliance of each of the directions issued by NRLDC be not imposed on it.

6. The second respondent is also directed to show cause, latest by 31.1.2009, as to why he, as a person responsible for conduct of affairs and business of the first respondent should also not be deemed to be guilty of non-compliance of the directions of NRLDC as aforesaid, along with the first respondent, under Section 149 of the Act, and not punished accordingly, for each non-compliance.

7. Shri S.Jayaraman. Member is appointed as the adjudicating officer under sub-section (6) of Section 29 read with Section 143 of the Act, to hold an inquiry for adjudging the allegation of non-compliance of directions of NRLDC. The respondents shall appear before the adjudicating officer on 6.2.2009 at 1100 hrs. at the Commission's office.

8. Officer-in-charge of NRLDC and the Member-Secretary, NRPC or their representatives shall assist the adjudicating officer in holding the inquiry.

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| Sd/- (S.JAYARAMAN) MEMBER | Sd/- (R.KRISHNAMOORTHY) MEMBER | Sd/- (BHANU BHUSHAN) MEMBER | Sd/- (DR.PRAMOD DEO) CHAIRPERSON |
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New Delhi dated the 9th January 2009